

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/7733/2020

This the 13th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Harjeet Lal Aged 45 yrs
S/o Late Shri Kirpa Ram
R/o Godhar Tehsil and District Rajouri.Applicant
(Advocate:- Mr. Rahul Pant)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Government Health Department, Jammu and Kashmir Government Civil Secretariat, Jammu.
2. Mission Director, National Health Mission, Nagrota, Jammu.
3. Chairman, District Health Society, National Health Mission, District Development Commissioner, Rajouri.
4. Chief Medical Officer, Rajouri, Vice Chairman, District Health Society, National Health Mission, Rajouri.
5. Block Medical Officer, Kalakote, District Rajouri.

.....Respondents.

(Advocate: Mr.Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.61/7733/2020) arises out of SWP No.758 /2019, wherein relief is claimed against the National Health Mission. This Tribunal does not have jurisdiction in respect of the employees of National Health Mission. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

/kdr/

**(RAKESH SAGAR JAIN)
MEMBER (J)**